- 23. FDI policy on establishment and ownership or control of the Indian company in sectors/activities with caps requiring Government approval has been reviewed to provide that approval of the Government will be required if the company concerned is operating in sectors/activities which are under Government approval route rather than capped sectors. Further no approval of the Government is required for investment in automatic route sectors by way of swap of shares.
- 24. Certain conditions of FDI policy on Agriculture and Animal Husbandry, and Mining and mineral separation of titanium bearing minerals and ores, its value addition and integrated activities have been simplified.
- 25. In order to achieve faster approvals on most of the proposals, the Government has decided to raise threshold limit for approval by FIPB to 5000 crore.

## Fixing of monthly wages for organized and unorganised sectors

- \*115. SHRI DEVENDER GOUD T.: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that Government is planning to fix monthly wages for organised and unorganised sectors at ₹ 25,000 per month in view of recommendations made by the 7th Pay Commission;
  - (b) if so, the details thereof;
  - (c) whether any consultations have been held with States in this regard; and
  - (d) if so, the outcome of the same?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The recommendations of the 7th Central Pay Commission are applicable to Central Government employees while the minimum wages fixed under the Minimum Wages Act, 1948, are applicable to employments mentioned in Part I or Part II of the schedule of the said Act.

The Minimum Wages are fixed by the appropriate Government in respect of any scheduled employment under this Act and revision of minimum rates of wages so fixed are based on the advice of an Advisory Board, which is a tripartite Body consisting of representatives of Employers, Workers Organisation and the appropriate Government. There is no proposal to fix minimum wages at ₹ 25,000/- per month under the Minimum Wages Act, 1948, by the Central Government.